

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.41/MP/2024**

- Subject : Petition under Section 79 of the Electricity Act, 2003, read with Articles 11, 12 and 16 of the Transmission Services Agreement dated 14.03.2016, seeking extension of Scheduled Commercial Date of Operation of North Karanpura- Chandwa (Jharkhand) 400 kV D/c transmission line, 400/220 kV, 2x500 MVA substation at Dhanbad and LILO of both circuits of Ranchi-Maithon RB 400 kV D/c line at Dhanbad and compensation on account of occurrence of Force Majeure, Change in Law and Change in Scope events, and other consequential reliefs.
- Petitioner : North Karanpura Transco Limited (NKTL)
- Respondents : Jharkhand Bijli Vitran Nigam Limited and Ors.
- Date of Hearing : **13.12.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Shri Hemant Singh, Advocate, NKTL  
Shri Ankita Bafana, Advocate, NKTL  
Shri Harshit Singh, Advocate, NKTL  
Ms. Pallavi Saigal, Advocate, CTUIL  
Ms. Reeha Singh, Advocate, CTUIL  
Shri Siddharth Sharma, CTUIL  
Shri Alok Mishra, ERLDC  
Shri Gajendra Sinh, ERLDC  
Shri Debajyoti, ERLDC

**Record of Proceedings**

At the outset, learned counsel for the Petitioner sought liberty to file/upload an affidavit furnishing the details/information as called for vide Record of Proceedings for the hearing dated 18.10.2024. Learned counsel pointed out that vide said Record of Proceedings, the Respondents were granted a last opportunity to file their reply, if any. However, none of the Respondents has filed its reply.

2. Learned counsel for CTUIL and the representative of ERLDC submitted that they have already filed the details/information as called for by the Commission vide Record of Proceedings for hearing dated 20.8.2024.

3. Considering the above, the Commission permitted the Petitioner to file its affidavit as above within a week with a copy to the Respondents, who may file their response, if any, within two weeks thereafter.

4. The Petition will be listed for hearing on **27.2.2025**.

**By order of the Commission**

**SD/-  
(T.D. Pant)  
Joint Chief (Law)**